

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.140

IA(I.B.C)/580(CH)2024
IA(I.B.C)/25 (CH)2020
IA(I.B.C)/689(CH)2022
IA(I.B.C)/39 (CH)2023
IA(I.B.C)/40 (CH)2023
IA(I.B.C)/41 (CH)2023
IA(I.B.C)/1297 (CH)2023
IA(I.B.C)/1569 (CH)2023
IA(I.B.C)/2558 (CH)2023
IA(I.B.C)/192(CH)2024
IA(I.B.C)/831(CH)2024

In
CP(IB) No. 152/Chd/Hry/2018
(Admitted) (Re-hearing)

IN THE MATTER OF:
Avon Cottex Pvt. Ltd.

...Petitioner-Operational Creditor

Versus

Anand tex International Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 9, 60(5), 45 (1), 66(1), 44 (1), IBC 2016
Rule: 11 of NCLT, 2016

Order delivered on 25.04.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the RP : Mr, Abhishek Anand, Advocate

For the Respondent : Mr. Vinish Singla, Advocate

For the respondent : Mr. Rohit Khanna and Mr. Raghav Kapoor,
No.2 in IA Advocates
No.1569/2023 &
Applicant in IA
No.831/2021

ORDER

Learned counsels have prayed for an opportunity for mentioning the matter. At the request of the learned counsels mentioning is allowed.

We have heard the submissions made at the time of mentioning of the matter, with the consent of the learned counsels matter now stands posted to 16.05.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**